IN THE CENTRAL ADMNISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

REVIEW APPLICATION NO.23 OF 2007 IN OA.No.906/2006

DATE OF ORDER: 98/5/07

HON'BLE MR. K.ELANGO, MEMBER 'J' HON'BLE MR. M.JAYARAMAN, MEMBER 'A'

- Union of India, through General Manager, North Central Railway, Allahabad,
- Senior Divisional Personel Officer, North Central Railway, Allahabad.

By Advocate Shri Anil Kumar

Vs.

Shri Hrishkesh Tiwari,
S/o Shri Ram Abhilesh Tiwari,
Resident of Village: Kunsugur,
P.O. Garapur, Allahabad,
Presently working as Chief Law Assistant,
North Central Railway,
Allahabad.

Respondent

Applicants

By Advocate Shri S.K.Om

ORDER

By Mr. M.Jayaraman, Member (A)

We have gone through the Review Application. The main ground taken by the respondents here is that written submissions, together with case laws on the issues raised, were given to the Hon'ble Judicial Member Shri K.Elango on 22.12.2006 which has not been discussed in the order. Further, it is

stated that the post of Assistant Law Officer which is a Group-B post should be filled only by way of process of selection.

- We have duly considered the above matter and in our humble view, all the issues raised by rival sides, have been fully discussed in paras 6, 7, 8 and 9 of the order dated 2.2.2007 before coming to a conclusion to allow the OA, as recorded in para 10 of the order.
- 3. In our view, there is no error apparent on record calling for review of the order passed. The Review Application deserves to be dismissed. If the respondents are aggrieved by the order, they are free to pursue appeal remedies available under the Act before the competent court.
- The Review Application is accordingly dismissed. There shall be not order as to costs.

(M.JAYARAMAN)

MEMBER (ADMN.)

(K.ELANGO)

MEMBER (JUDL.)